

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34188/2019

(Arising out of impugned final judgment and order dated 17-02-2017 in MISB No. 4807/2009 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ROOKANA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.150902/2019-CONDONATION OF DELAY IN FILING and IA No.150904/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150905/2019-EXEMPTION FROM FILING O.T.)

Date : 14-10-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. v. Shekar, Sr. Adv.
Mr. Gopal Singh Chauhan, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Sheetal Rajput, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay as well as on the special leave petition.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER